Central Administrative Tribunal Madras Bench

OA/310/00358/2021

Dated the 30th day of March Two Thousand Twenty One

PRESENT Hon'ble Mr.S.N.Terdal, Member(J) & Hon'ble Mr.C.V.Sankar, Member(A)

K.Ramamoorthy, S/o M.Kanagaraj, Q.No.115-G, Type-I, Ordnance Estate-P.O., Tiruchirappalli 620 016. By Advocate **Mr.R.Priya Kumar**

.. Applicant

Vs.

1. Union of India,

The General Manager,

Ordnance Factory,

Tiruchirappalli 620 016.

2. The Principal Director,

Ordnance Factory,

Recruitment Cell,

NADP Ambajhari,

Nagpur.

3. The Chairman/DGOF,

Ordnance Factory Board,

AyudhBhawan, 10-A,

S.K.Bose Road,

Kolkata 700001. .. Respondents

By Advocate Mr.M.Kishore Kumar

2 OA 358/2021

ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

"to call for the records of the first respondent, culminating in the impugned appointment order vide OFT F.O.Part-II No.912 dated 12.11.2020 issued by the respondent as illegal, arbitrary and unconstitutional and set aside the same, consequently direct the respondents to consider the claim of the applicant against the wrong answers in the Provisional Answer Keys and Final Answer Keys provided by the expert panel and to re-evaluate all the papers and to release a fresh merit list for the LDCE-2020 Exam conducted on 05.10.2020. Consequently all appointments made vide F.O.Part-II No.912 on 12.11.2020 are illegal and re-evaluate the answer sheet with proper expert panel key answer and pass such further or other orders as this Tribunal may deem fit and proper."

- 2. Heard Mr.Priyakumar for the applicant and Mr.M.Kishore Kumar for the respondents on advance notice. Perused the OA and all the documents.
- 3. Counsel for the applicant submits that the representations filed by the applicant are not considered by the respondents and he submits that this OA may be disposed of with a direction to the respondents to consider his representation in a time bound manner.
- 4. Hence, this OA is disposed of, without going into the merits of the case, with liberty to the applicant to file a comprehensive representation, if any, within a period of 15 days from the date of receipt of a copy of this order. The respondents are directed to dispose of the said representation by a reasoned and speaking order as per law, within two months thereafter.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J)

30.03.2021